

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 61(ND)/2016
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2016**

NAME OF THE COMPANY: Punjab State Power Corporation Ltd.
Vs.
M/s. Panam Coal Mines Ltd& ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act 2013.

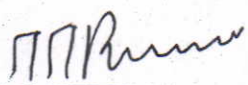
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
--------------	-------------	--------------------	-----------------------	------------------

Order

On the request made by learned Counsel for Respondent No. 2 to 6 one last opportunity is granted to file the reply within two weeks with a copy in advance to the counsel opposite. No one is present on behalf of Respondent-1. Rejoinder, if any, will be filed within two weeks thereafter. Let the written submission be filed within two weeks with a copy in advance to the counsel opposite.

Interim orders to continue.

List for further consideration on 5th October 2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

31st August, 2016
(A.K. Arora)